



# Haryana Government Gazette

## EXTRAORDINARY

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### LEGISLATIVE SUPPLEMENT

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**PART - II****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 23rd February, 2018

**No. Leg.4/2018.**— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 9th February, 2018 is hereby published for general information:-

**HARYANA ORDINANCE NO. 2 OF 2018****THE HARYANA MOTOR VEHICLES TAXATION (AMANDMENT)****ORDINANCE, 2018**

AN

**ORDINANCE**

*further to amend the Haryana Motor Vehicles Taxation Act. 2006.*

Promulgated by the Governor of Haryana in the Sixty-ninth Year of the Republic of India.

Whereas the Legislative of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

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| <p><b>1.</b> This Ordinance may be called the Haryana Motor Vehicles Taxation (Amendment) Ordinance, 2018.</p>  | <p>Short title.</p>                                       |
| <p><b>2.</b> For section 1 of the Haryana Motor Vehicles Taxation Act, 2016 (hereinafter called the principal Act), the following section shall be substituted and shall be deemed to have been substituted with effect from the 19th September, 2016, namely:-</p> <p>“Short title and commencement.—(1) This Act may be called the Haryana Motor Vehicles Taxation Act, 2016.</p> <p>(2) It shall come into force with effect from the 1st April, 2017.”.</p>                         | <p>Amendment of section 1 of Haryana Act 24 of 2016.</p>  |
| <p><b>3.</b> In sub-section (2) of section 10 of the principal Act, for the words “one and half percent”, the words “one percent per month or twelve percent per annum” shall be substituted.</p>   | <p>Amendment of section 10 of Haryana Act 24 of 2006.</p> |
| <p><b>4.</b> For sub-section (2) of section 16 of the principal Act, the following section shall be substituted:-</p> <p>“(2) The Government may, by notification, exempt a person or class of persons from liability to pay the whole or part of the tax or penalty in respect of any motor vehicle or class of motor vehicles, and may exclude any motor vehicle or class of motor vehicles from the operation of this Act and may give it prospective or retrospective effect.”.</p> | <p>Amendment of section 16 of Haryana Act 24 of 2016.</p> |
| <p><b>5.</b> In section 24 of the principal Act, after the words “under this Act”, the words “retrospectively of prospectively” shall be inserted.</p>  | <p>Amendment of section 24 of Haryana Act 24 of 2016.</p> |
| <p><b>6.</b> After sub-section (2) of section 27 of the principal Act, the following sub-section shall be added, namely:-</p> <p>“(3) Notwithstanding such repeal, all the assessment cases under the Punjab Passengers and Goods Taxation Act, 1952 (Punjab Act 16 of 1952), pending with the Excise and Taxation Department before the commencement of this Act, shall be disposed off by the said department and any proceedings, such as appeal / revision,</p>                     | <p>Amendment of section 27 of Haryana Act 24 of 2016.</p> |

arising out of such disposal shall also be disposed off by the said department and for all the aforesaid purposes, the provisions of the Punjab Passangers and Good Taxation Act, 1952 and the rules framed thereunder, shall be applicable, as if the said Act/rules had not been repealed and this Act has not come into force.”.

CHANDIGARH:  
THE 9TH FEBRUARY, 2018.

KAPTAN SINGH SOLANKI,  
GOVERNOR OF HARYANA.

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KULDIP JAIN,  
Secretary to Government Haryana,  
Law and Legislative Department.